

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 2

EXCISE APPEAL NO. 11524 OF 2017

[Arising out of OIO-SIL-EXCUS-000-COM-105-16-17 dated 11/04/2017 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

SHARAD HARIBHAI NAIK

Appellant

7- Riddhi Apartment Opp Alfa Packaging,
66-kva Road Amli Silvassa, Silvassa,
U T OF Dadara & Nagar Haveli

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-VAPI**

Respondent

4th Floor...Adharsh Dham Building,
Opp. Town Police Station, Vapi-Daman Road,
Vapi, Gujarat-396191

WITH

EXCISE APPEAL NO. 11670 OF 2017

[Arising out of OIO-SIL-EXCUS-000-COM-105-16-17 dated 11/04/2017 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

VINOD KUMAR MITTAL

Appellant

G-133 Patel Nagar-iii,
Ghaziabad, New Delhi

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-SILVASA**

Respondent

Commissioner Central Excise, Customs & Service Tax,
Silvassa, 4th floor, Adarsh Dham Building, Vapi Daman Road,
Opp. Old Town Police Station,
Vapi, Gujarat

AND

EXCISE APPEAL NO. 12098 OF 2017

[Arising out of OIO-SIL-EXCUS-000-COM-105-16-17 dated 31/03/2017 passed by Commissioner of Central Excise, Customs and Service Tax-VAPI]

MOONGA LAL DAS

Appellant

Auth. Sign. Cum I/c Central Excise & Accounts Of
M/s Rathi Rerollers (india) Ltd., C-3, Phase-iv,
Pramukh Vihar, Naroli Road,
Silvassa, Dadra & Nagar Haveli

Vs.

**COMMISSIONER OF CENTRAL EXCISE AND
SERVICE TAX-SILVASA**

Respondent

Commissioner Central Excise, Customs & Service Tax,
Silvassa, 4th floor, Adarsh Dham Building, Vapi Daman Road,
Opp. Old Town Police Station, Vapi, Gujarat

Appearance:

None appeared for the Appellant

Shri Anand Kumar, Superintendent (AR) for the Respondent

CORAM:
HON'BLE Dr. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

FINAL ORDER NO. 10293-10295/2025

Date of Hearing : 16.04.2025
Date of Decision : 16.04.2025

None is present on behalf of the appellant. The learned Authorized Representative is present for the department. From the record, it is observed that this appeal has come up for hearing on 12.06.2024 and 22.11.2024. It appears that the appellants are not taking interest in the disposal of the appeals. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution.

2. Therefore, the appeal is dismissed.

(Dictated & Pronounced in the open court)

(Dr. AJAYA KRISHNA VISHVESHA)
MEMBER (JUDICIAL)

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